## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: 28 FEB 1995

APPLICATION NO: 723 of 1995.

APPLICANTS:- Umadevi K.V.

V/S.

RES PONDENTS:- Chairman, Telecommunication, Ministry of Communications, New Delhi and another.

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- 1. Sri.B. Veerabhadra, Advocate, No.126/2, 6th Cross, Kadirappa Road, Doddigunta 1, Coxtown, Bangalore 560 005.
- The Chairman, Telecommunications,
  Ministry of Communications,
  Sanchar Bhavan, No. 20, Ashoka Road,
  New Delhi-110 001.
  A copy of the application is also enclosed herein
  for necessary action, as directed by the Tribunal.
- The Chief General Manager,
  Karnataka Telecom Circle,
  Telecom Centre, No.1, Ulsoor,
  Old Madres Road, Bangalore-560008. A copy of the
  application is also enclosed for necessary action
  as directed by the Tribunal.

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Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 17th February, 1995.

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#### BANGALORE BENCH

ORIGINAL APPLICATION No.723/1995

FRIDAY, THIS THE 17TH DAY OF FEBRUARY, 1995

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN .. MEMBER (A)

Umadevi K.V. W/o K. Chandrasekharan, 30 years, Stenographer Grade III, 0/o Chief General Manager, No.1, Old Madras Road, Ulsoor, Bangalore - 560 008.

Applicant

(By Advocate Shri B. Veerabhadra)

Vs.

- The Union of India,
   Ministry of Communications,
   Represented by its Chairman,
   Telecommission, Sanchar Bhavan,
   No.20, Ashoka Road, New Delhi-110 001.
- The Chief General Manager, Telecom, Karnataka Circle, No.1, Old Madras Road, Ulsoor, Bangalore - 560 008.

Respondents

#### ORDER

#### Shri Justice P.K. Shyamsundar, Vice Chairman:

Having heard Shri Veerabhadra, we think all that we should do is to direct R-1 and 2 to dispose of all the representations pending with them but emanating from the applicant who seeks some pay protection. Accordingly, we direct R-1 and 2 consider and dispose of all the representations made by the applicant that are pending with them within three months from the date of receipt of a copy of this order. Along with a copy of this order, a copy of the application herein may also be sent to R-1 and 2 for information and necessary action.

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2. With this observation, this application stands disposed of finally.

Section Officer
Central Administrative Tribunal

Bangalore Bench Bangalore Sd/-

S&/-

(T.V. RAMANAN) (P.K.SHYAMSUNDAR)
MEMBER (A) VIICE CHAIRMAN

### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 033.

Misc. Application No. 274 of 1995 in

Dated: 26 JUN 1995

APPLICATION NO. 723 of 1995.

APPLICANTS: %xx.MK.V.Umadevi,

V/S.

RESPONDENTS: Chairman, Telecommunications, New Delhi and another.

To

- 1. Sri.B. Veerabhadra, Advocate,
  No. 126/2, Sixth Cross,
  Kadirappa Road Cross,
  Coxtown Doddkunte, Bangalore-560005.
- 2. Sri.M. Vasudeva Rao, Additional Central Govt. Standing Counsel, High Court Bldg, Bangalore-560 001.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 14-06-1995.

Issued on 26/08/95

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# In the Central Administrative Tribunal Bangalore Bench Bangalore

Application No.....of 199

ORDER SHEET (Contd.) Telecommunications N. Delli K.V. Umadevi chairman Orders of Tribunal Office Notes Date PKS (VC)/TVR (MA) 14.6.95 Orders on M.A.No.274/95 for Extension of Heard Shri M.V. Rao. Under the circumstances, time for compliance extended by three more months. No further extension. Sol-VICE CHAIRMAN MEMBER (A) TRUE COPY

Central Administrative Tribunal
Bangalore Bench
Bangalore